

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-119/2001/1583/A**

From :- Shri Saptarshi Garg,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Sharmila Bhuyan,  
District and Sessions Judge,  
Nalbari.

Dated Guwahati the <sup>12</sup> 24 March, 2022.

Sub: **Commuted leave.**

Ref:- Your letter No. DJNB/1479 Date 21.03.2022

Madam,

With reference to the above, I am directed to inform you that your prayer for **ten days commuted leave from 28.03.2022 to 06.04.2022 along with station leave permission, with the official vehicle, at own cost, from the evening of 25.03.2022 till the morning of 07.04.2022** (prefixing 26.03.2022 & 27.03.2022), has been granted, subject to submission of your Leave Admissibility Report from the office Accountant General (A&E), Guwahati, Assam. Further, you have been asked to hand over charge to the Addl. District & Sessions Judge, Nalbari and in her absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-119/2001/1584-1586/A, dated** , 24-03-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
- ✓ 2. The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

Rda